

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) NO.20/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>LAKSHMI FLOAT GLASS LIMITED V/S TRIVENI GLASS LIMITED</b>
<b>UNDER SECTION</b>	<b>7 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Varada Bhutani, Adv. : *For the Financial Creditor*  
Sh. Shashank Shekhar Bhatt, Proxy for : *For the Corporate Debtor*  
Sh. Abhinav Gaur, Adv.

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor states that the reply on behalf of the Corporate Debtor is under preparation, and therefore he seeks a short accommodation.
- 2.** We see that the notice in this case was issued on 20.03.2024 and the time was granted for filing reply by the Corporate Debtor.
- 3.** In view of the request made by the Ld. Counsel representing the Corporate Debtor, let another opportunity be granted for filing reply positively within a period of one week with an advance copy to be supplied to the other side.
- 4.** The matter is adjourned for further hearing on 3<sup>rd</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**17<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*